

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

C.P.NO.441/2002 IN
O.A.NO.1089/2002

Wednesday, this the 30th day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

G.R.Anand
r/o 140, Pocket H-17
Sector 7, Rohini, Delhi-85
...Applicant
(By Advocate: Shri L.R.Khattana)

Versus

1. Shri S.K.Tripathi
Secretary to the Govt. of India
Deprt. of Secondary & Higher Education
Ministry of Human Resource Development
Shastri Bhawan, New Delhi-1

2. Shri Naveen B. Chawla
Secretary, Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi

ОБРАЗОВАНИЕ (OBRAZ)

Shri Justice V. S. Agarwala

Learned counsel for respondents has pointed that compliance report has been filed and a copy of the same has already been given to the learned counsel for applicant.

2. Keeping in view the same, learned counsel for applicant has stated at the bar that, if so advised, the order that may or has been passed shall be challenged in accordance with law, but does not press the present Contempt Petition.

3. In view of what has been recorded above, rule is discharged.

(S.A.T. Rizvi)
Member (A)

/sunil/

(V.S. Aggarwal)
Chairman